rules of procedure. As such it is difficult to fix a specific time-frame for disposal of various categories of cases.

(c) As per information provided by the Bar Council of India, there is no shortage of qualified lawyers in the country and that LLB being a professional course cannot be run as a correspondence course.

## Appointment of Judges in Supreme Court and High Courts

- 583. SHRI H.K. DUA: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether Government has stopped further appointment of Judges to fill up the vacancies in the Supreme Court and the High Courts;
- (b) whether Government has decided not to appoint National Judicial Appointments Commission for the time being, if so, the reasons therefor; and
- (c) the number of vacancies in the Supreme Court and the High Courts at present?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) and (b) After assent by the President, the Constitution (Ninety Ninth Amendment) Act, 2014 and the accompanying National Judicial Appointments Commission Act, 2014 have been published in the Gazette of India on 31.12.2014. They shall come into force on such date as the Central Government may by notification in the official Gazette, appoint. The process of setting up the National Judicial Appointments Commission has been initiated. Till such time the Acts are brought into force, the existing system of appointment of Judges of Supreme Court and High Courts is being continued.

(c) The details showing the number of vacancies of Judges in the Supreme Court and the High Courts as on 20.02.2015 are given in the Statement.

## Statement

Sl. No.	Name of the Court	Number of vacancies as on 20.02.2015
1	2	3
A. Sı	ipreme Court of India	03
В. Н	ligh Court	
1.	Allahabad	76
2.	Telangana and Andhra Pradesh	20
3.	Bombay	09
4.	Kolkata	21

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1	2		3	
5.	Chhattisgarh		08	
6.	Delhi		19	
7.	Gauhati		07	
8.	Gujarat		12	
9.	Himachal Pradesh		06	
10.	Jammu and Kashmir		07	
11.	Jharkhand		11	
12.	Karnataka		27	
13.	Kerala		07	
14.	Madhya Pradesh		19	
15.	Madras		18	
16.	Manipur		01	
17.	Meghalaya		0	
18.	Odisha		08	
19.	Patna		11	
20.	Punjab and Haryana		30	
21.	Rajasthan		20	
22.	Sikkim		01	
23.	Tripura		0	
24.	Uttarakhand		05	
	Total		343	

## Women judges

 $584.\ SHRI\ ANUBHAV\ MOHANTY$  : Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has implemented the 33 per cent reservation policy for appointment of women judges in the courts;
- (b) the present strength of women judges in the Supreme Court and the High Courts; and